

LOK SABHA

Friday, 2nd March, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

11-59 A.M.

PAPER LAID ON THE TABLE

MANIPUR FOODGRAINS (MOVEMENT) CONTROL ORDER

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the Table....

Dr. Lanka Sundaram (Visakhapatnam): On a point of order. He should say, 'On behalf of Shri A. P. Jain'.

Dr. P. S. Deshmukh: There is a point of order raised. I think so far as Ministers of State are concerned, it is not necessary because they act one for the other.

An Hon. Member: Why not say so?

Dr. P. S. Deshmukh: I would like to know if it is necessary to say so.

Mr. Deputy-Speaker: Any hon. Minister can authorise any other Minister in his behalf.

Dr. P. S. Deshmukh: This is from the same Ministry.

Mr. Deputy-Speaker: No authorisation is necessary, but to make the record complete, he can say 'On behalf of Shri A. P. Jain'.

Dr. P. S. Deshmukh: Would that apply to questions also?

Mr. Deputy-Speaker: When the question comes, we will see.

Dr. Lanka Sundaram: There should not be mistaken identity.

1—14—Lok-Sabha.

Dr. P. S. Deshmukh: On behalf of Shri A. P. Jain, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Manipur Foodgrains (Movement) Control Order, 1956, published in the Ministry of Food and Agriculture Notification No. F. 204 (1)56-PY.II, dated the 21st February 1956. [Placed in Library, See No. S-73]56.]

Mr. Deputy-Speaker: I may say that in respect of the same Ministry that type of statement need not be made.

12 NOON

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 28th February, 1956, agreed without any amendment to the Representation of the People (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 18th February, 1956".

(ii) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th February, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 18th February, 1956, in the Bar Councils (Validation of State Laws) Bill, 1955: *

Enacting Formula

1. Page 1, line 1, for 'Sixth Year' substitute 'Seventh Year'.

Clause 1

2. Page 1, line 4, for '1955' substitute '1956'."